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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 120/2022

LIVING MEDIA INIDA LIMITED & ANR. Plaintiffs

Through: Mr. Hrishikesh Baruah and Mr. Deep
Pal Singh, Advocates.

versus

TELEGRAM FZ LLC & ORS. Defendants

Through: Ms. Anushka Sharda with Mr.
Madhav Khosla and Ms. Moha
Paranjpe, Advocates for D-1.

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

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06.12.2022

I.A.2872/2022 (O-XXXIX R-1 & 2 of CPC)

1. An additional affidavit has been filed on behalf of the defendant no.1/Telegram in compliance with the orders passed by this Court on 18th October, 2022 and 29th November, 2022.
2. The information disclosed in the affidavit has been filed separately in a sealed cover. However, the same is not on record.
3. Counsel for the defendant no.1 shall take steps to have the same placed on record.
4. The aforesaid information shall continue to remain in a sealed cover. A copy thereof has been supplied to the counsel for the plaintiffs.
5. List before the Court on 20th March, 2023.

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6. In light of the details of the defendants no.2 to 15 being made available in the aforementioned affidavit filed on behalf of the defendant no.1, subject to the plaintiffs taking steps, summons be issued to the defendants no.2 to 15 through all electronic modes.
7. Vide order dated 29th November, 2022, I.A. 17073/2022, being the application of the plaintiffs to place on record the 41 Legal Proceedings Certificates (LPCs) was allowed.
8. The plaintiffs are given liberty to file physical copies of the aforesaid LPCs. The Registry is directed to accept the same.
9. List before the Joint Registrar on 9th February, 2023 for completion of service and pleadings.
10. List before the Court on 20th March, 2023.
11. Interim orders to continue.

AMIT BANSAL, J.

DECEMBER 6, 2022

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